

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8191 of 2021

Kailu @ Kail @ Sandeep Yadav **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Anil Kumar, Advocate
For the State : Mr. Bhola Nath Ojha, A.P.P.

02/06.09.2021 Heard Mr. Anil Kumar, learned counsel for the petitioner and Mr. Bhola Nath Ojha, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Lesliganj P.S. Case No. 135 of 2019, corresponding to G.R. No. 1444/2019.

On an information that the Area Commander of PLFI was to visit the house of Sanjay Ram a raid was conducted and the said extremist was apprehended.

It appears that the apprehended accused Mukesh Yadav has already been granted bail by this Court in B.A. No. 3526 of 2021. The petitioner seems to have been implicated on the confession of Mukesh Yadav.

Although, learned A.P.P. submits that the petitioner has got several criminal antecedents but regard being had to the manner of implication, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned J.M. 1st Class, Palamau at Daltonganj in connection with Lesliganj P.S. Case No. 135 of 2019, corresponding to G.R. No. 1444/2019.

(R. Mukhopadhyay, J.)